

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:6635
ANSWERED ON:06.05.2010
TRADEMARK POLICY FOR PHARMACEUTICAL COMPANIES
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether there is duplication of trade names of pharmaceutical companies in the country;
- (b) if so, whether any policy has been formulated by the Government to check such activities;and
- (c) if so, the details there?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a): No such information has come to the notice of the Department of Pharmaceuticals.

(b)and(c): Section 20(2) of the Companies Act, 1956 provides against duplication of a name (including a trade name) which is identical with or too nearly resembles the name by which a company in existence has been previously registered or a registered trademark or pending trademark application under the Trade Marks Act, 1999.